

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

R.A.NO.227/95

O.A.NO.251/91

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri B.K.Singh, Member(A)

New Delhi, this 7th day of December, 1995

Shri G.C.Rawal,
s/o Late Shri D.C.Rawal
r/o A-357, Sarojini Nagar
New Delhi

... Applicant

Versus

Union of India ~~vs~~
through the Secretary
Ministry of Planning
Department of Statistics
Sardar Patel Bhawan
Sansad Marg
New Delhi

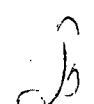
.... Respondent

(By Shri P.H.Ramchandani, Advocate)

O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

The Review Application has been filed by the applicant in OA No.251/91, challenging the wisdom of the finding. No error is apparent on the face of record nor any other circumstance which warrant the review of the order has been brought in the Review Application. If the applicant is not satisfied by the decision rendered by the Tribunal, the proper course open for him is to challenge the same in the Hon'ble Supreme Court by filing Special Leave Petition. The averments made in the Review Application do not disclose any satisfactory ground for review of the order. Hence, this review application is devoid of merit and the same is dismissed, leaving the parties to bear their own costs.


(B.K.SINGH)
Member(A)


(A.V.HARIDASAN)
Vice-Chairman(J)

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